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### Braad Promotion Fund created by Tea Board

3038. SHRI BUOY KRISHNA HANDIQUE: Will the Minister of COMMERCE be pleased to state:

- (a) whether Government are aware of a scheme formulated by the Tea Board for creation of a Board Promotion Fund;
- (b) what is the purpose of formulating such a scheme and the amount of fund invested into it; and
- (c) what is the source of money the Tea Board has expected for the creation of such a fund and the amount required for this purpose?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) A Brand Promotion Fund Scheme has been formulated by the Tea Board. The purpose of this scheme is to provide adequate finance in foreign exchange to exporters of p'acket tea for undertaking effective and long term Brand Promotion in Overseas markets. The Scheme envisages that Government would provide an interest free loan of Rs. 5 crores at the rate of Rs. 1 crore per annum to provide the corpus for a revolving fund.

# International Market <sup>ror</sup> Herbal Tea

3039. SHRI BUOY KRISHNA HAN-DIQUE: Will the Minister of COM-MERCE be pleased to state:

- (a) whether Government are aware of the growing international market for herbal tea;
  - (b) whether herbal tea is considered as nd included in the purview of tea in -t of <sup>an</sup> existing Government polijns in respect of

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(c) whether Government contemplate to effective measures to maintain the viability of Indian tea in the internatio market in view of the growing popularity cf the herbal tea in foreign countries?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) to (c) Herbal teas are products derived from the leaves, flowers and seeds of various types of plants which are not related to the tea plant Camellia Sinensis(L)0 Kuntze. As such herbal teas do not come under the definition of tea as incorporated in the Tea Act. While precise information is not available on the International market for herbal tea, it's market share in comparison to the size of the regular tea trade appears to be insignificant.

## Report of Chief Technical Examiner on the defective construction of Hotels in Delhi

3040. SHRI YOGENDRA SHARMA: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether the India Tourism Development Corporation has since received ihe report of the Chief Technical Examiner of the Central Vigilance Commission regarding the defective construction of Hotel Samrat, Kanishka and Ashok Yatri Niwas:
- (b) if so, what are the details of the findings of the Chief Technical Examiner together with the estimated amount required for removing the defects;
- (c) the original estimates of these projects expenditure incurred on extra items originally not envisaged in these projects and the final cost of these projects; and
- (d) what action has be<sub>en</sub> taken against the persons responsible for defective construction of these projects on the basis of the findings?

THE DEPUTY MINISTER IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (SHRI ASHOK GEHLOT): to (d) ITDC has received reports from Central Vigilance Commission regarding defective .vorkmanship, etc.

of required for removing defects is being worked out by a High Powered Committee constituted by ITDC. The original estimates together with final cost to be

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(Rupees in lakha)

	Original estimates	Anticipated expenditure
Santrat	1200/100	1900:00
Kanishk	300-00	993,00

Suitable action will be taken by ths Corporation in consultation with the Central Vigilance Commission.

## Government Accommodation occupied by Retired Central Excise Collectorate Officials

3041. SHRI M. BASAVARAJU: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that a large number of retired Government employees of the Central Excise, Chandigarh Collectorate, particularly in the Central Excise Division, Amritsar, have been occupying Government accommodation even after their retirement long ago;
- (b) if so, the number of those retired employees who 'are in possession of Government accommodotion for the last 2—3 years;
- (c) whether it is a fact that quite a £«od number of employees working im ♦he said Division are being deprived »f Government accommodation caiwiag lot of hardships to them as a result thereof; and
- <d) if so, the action proposed to be hi<sup>1</sup> under the Eviction of Unauthorised ©o ints Act, 1971 and the time by wh inaui'norised occupants will be evi-

THE MINISTER OF STATE IN THE TRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) to (d) Three retired officials of the Chandigarh Customs & Central Excise Collectorate are in occupation of three quarters after retirement, out of 81 quarters for officials of that Collectorate. One oif these officials re'-ired on 31st Decemo er, 1982 and the o'.her two on 30th September, 1983. These cases are under examination for appropriate action under the Departmental Rules aplicable to allotment of residential accommodation  $t_0$  offici'als under the Department of Revenue.

to Questions

### Demand of Gazetted Income-tax Officers

3042. SHRIMATI USHA MALHOTRA: Will the Minister of FINANCE be pleased to state:

- (a) what are the demands of the gazetted Income-tax Officers for w they are observing relay-fast and are organising public demonstrations;
- (b) whether Government have received any memorandum from their Association in this regard; and
- (c) if so, what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PATTABHI RAMA RAO): (a) The Managing Committee Meeting of the All India Federation of Income-tax Gazetted Services Associations held on 7.10.83 at Ahmedabad had passed resolutions making following demands;

- (i) The question of grant of weightage to Group 'B' officers on promotion to Group 'A' should not be referred to the 4th Pay Commission;
- (ii) no change in designation of officers or job classificatio<sub>a</sub> attempted du:'

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(Ki) the matter regarding 142 remaining promotions from Group 'B' to Group 'A' should be sorted out.